

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

23.04.2014

OA No. 291/00241/2014

Mr. C.B. Sharma, Counsel for applicant.

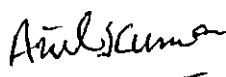
The applicant has filed the present OA being aggrieved by the decision of the respondents to stop the Nursing Allowance, Washing Allowance and Uniform Allowance to the applicant which she was getting earlier. The respondents have communicated this decision vide their letter dated 26.12.2013 (Annexure A/1). The learned counsel for the applicant submitted that these allowances have been stopped on the verbal orders of Chief Vigilance Inspector, North Western Zone, North Western Railway (Head Quarter), Jaipur (Respondent no. 4).

Being aggrieved by this decision of the respondents, the applicant has also submitted a representation dated 10.03.2014 (Annexure A/10) to Respondent no. 2 i.e. DRM, North Western Railway, Ajmer.

Having considered the submissions made by the learned counsel for the applicant, respondent no.2 is directed to consider and decide the representation of the applicant dated 10.03.2014 according to the provisions of law by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order. The applicant is also directed to provide a copy of this order along with copy of the paper book within a period of one week from today. The respondents are also restrained from making any recovery in pursuance to order dated 26.12.2013 (Annexure A/1) if recovery has not been made so far till the disposal of representation by respondent no. 2.

If any prejudicial order is passed against the applicant, she is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.


(Anil Kumar)
Member (A)

ahq